Central Administrative Tribunal, Principal Bench

R.A. No.142/2001 and MA 749/2001 O.A. No.2791/1999 23"

New Delhi this the seeth day of May, 2001

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mr.Kuldip Singh, Member (J)

Tushar Ranjan Mohanty

- Applicant

Yersus

Union of India

- Respondent

Order By Circulation

Hon'ble Mr. Kuldip Singh, Member (J):-

RA 142/2001 has been filed by the applicant for review of the order passed in OA 2791/1999 on 19.2.2001.

- After going through the RA, we find that the applicant has been unable to point on any error apparent on the face of record which may call review of the order and moreso he has tried to re-argue the whole case again by filing the present which does not fall within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.
- MA 749/2001 has been filed by the review applicant for hearing the review applicantion in the open court. MA is rejected.
- In view of the above, nothing survives in the RA, which is accordingly dismissed.

(Kuldip Singh)

Member(J)

Vice Chairman (A)

/Rakesh